

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.7876/Del/2019
Assessment Year : 2011-12**

**The Fatehabad Central
Cooperative Bank Ltd.,
M.M. College, Sirsa Road,
Fatehabad, Haryana.
PAN AAAJT0778N**

**Vs. ITO
Ward-1,
Fatehabad.**

(Appellant)

(Respondent)

Appellant by : Sh. Lalit Mohan, CA
Respondent by : Sh. M. Barnwal, Sr. DR

Date of hearing : **30.07.2021**
Date of pronouncement : **30.07.2021**

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A), Hisar dated 27.02.2019.

2. The learned counsel for the assessee, vide its letter dated 23.06.2021, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30.07.2021.

Sd/-

(AMIT SHUKLA)

JUDICIAL MEMBER

Dated: 30.07.2021

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)

VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi